

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE  
OF INDIA.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

NEW DELHI; THE 21-7-86.

NOTIFICATION  
Income-tax

NO. 6821 (F.No.398/1/86-IT(B): In pursuance of sub-clause (iii) of clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.6094 (F.No.398/44/84-IT(B) dated 2-1-85, the Central Government hereby authorises Shri K.S. Minhas, being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri K.S. Minhas takes over charge as Tax Recovery Officer.

  
(B.E. ALEXANDER)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To

The Manager,  
Govt. of India Press,  
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DMS New Delhi.
2. The Director, IRS (DT), Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Punjab Chandigarh.
5. The Chief Secretary, Govt of Punjab, Chandigarh.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi
7. The Commissioner of Income-tax Amritsar.
8. IAC, Inspection Division, CBDT, Vikas Bhawan, New Delhi.
9. Central Cell, DI(RS&PR), New Delhi. (2 copies for issue and distribution).
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11. Hindi Section, Department of Revenue.
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TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE  
OF INDIA.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

NEW DELHI: THE 21-7-85

NOTIFICATION  
Income-tax

NO. 6821 (F.No.398/1/86-IT(B): In pursuance of sub-clause (11) of clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 609 (F.No.398/44/84-IT(B) dated 2-1-85, the Central Government hereby authorises Shri K.S. Minhas, being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri K.S. Minhas takes over charge as Tax Recovery Officer.

  
(B.E. ALEXANDER)

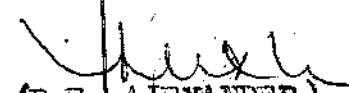
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